

A

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH,**

**CP NO. 222/2006  
MA NO. 1284/2006  
OA NO. 2438/2003**

New Delhi, this the 16<sup>th</sup> day of May, 2007

**HON'BLE SH. L.K.JOSHI, VICE CHAIRMAN (A)  
HON'BLE SH. MUKESH KUMAR GUPTA, MEMBER (J)**

H.R.Bashal  
Retired Director  
Department of Telecom,  
R/o House No.90/37A,  
First Floor, Malviya Nagar,  
New Delhi-110017.

(By Advocate: Sh. S.N.Anand)

Versus

1. Sh. Brijesh Kumar, Secretary,  
Department of Telecom,  
Ministry of Communication,  
Sanchar Bhawan,  
20, Ashoka Road,  
New Delhi-110001.
2. Sh. P.Muralidharan,  
Assistant Director General (Pension)  
Department of Telecom,  
Sanchar Bhawan,  
20, Ashoka Road,  
New Delhi-110001.

(By Advocate: Sh. B.S.Jain)

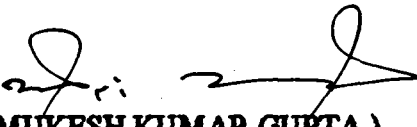
**ORDER (ORAL)**


**Hon'ble Sh. Mukesh Kumar Gupta, Member (J)**

Learned counsel for respondents has filed compliance affidavit of Sh. P.Muralidharan, Under Secretary, Department of Telecommunication annexing a copy of sanction to the tune of Rs.77,342/- paid on account of interest as directed by this Tribunal in OA-2438/2003.

P

2. On perusal of the same, we are satisfied that the directions issued to this Tribunal stands satisfied. CP is dismissed. Notices are discharged. If applicant is aggrieved by the orders passed by the respondents he can take appropriate steps available to him under the law on the subject.

  
( MUKESH KUMAR GUPTA )  
Member (J)  
'sd'

  
( L.K. JOSHI )  
Vice Chairman (A)